

\$~30

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(CRL) 1545/2021

PUNEET

..... Petitioner

Represented by: Mr.Kanhaiya Singhal, Mr.Prasanna,
Mr.Rishabh Jain, Mr.Udit Bakshi,
Mr.Chetan Bhardwaj, Ms.Heena
Tangri and Mr.Ajay Kumar,
Advocates.

versus

UNION OF INDIA

..... Respondent

Represented by: Ms.Nidhi Banga, Senior Panel
Counsel, Central Government, Union
of India.
Mr.Raghav Bansal, Advocate for
Australian High Commission.

CORAM:

HON'BLE MS. JUSTICE MUKTA GUPTA

ORDER

% **17.08.2021**

The hearing has been conducted through Video Conferencing.

CRL.M.A.12979/2021 (exemption)

Allowed, subject to all just exceptions.

W.P.(CRL) 1545/2021

CRL.M.A.12977/2021 (interim stay from surrender)

CRL.M.A.12978/2021 (stay of operation of order dated 12th August, 2021)

1. Aggrieved by the judgment dated 12th August, 2021 whereby the request of the respondent Union of India to extradite the petitioner based on a letter of request dated 3rd February, 2010 was granted, the petitioner seeks quashing of the order dated 12th August, 2021 passed by the learned ACMM.

2. One of the main grounds urged by the petitioner is that the request for extraditing the petitioner was received on 3rd February, 2010 whereas the treaty, based whereon the extradition is sought, came into operation only on 20th January, 2011.
3. Issue notice.
4. Learned counsel for Union of India accepts notice.
5. Reply affidavit be filed within two weeks.
6. Rejoinder affidavit be filed within one week thereafter.
7. List on 20th September, 2021.
8. Till the next date of hearing, the petitioner will not be extradited out of the country.
9. Order be uploaded on the website of this Court.

MUKTA GUPTA, J.

AUGUST 17, 2021
‘vn’